



# The Bihar Gazette

## EXTRA ORDINARY

### PUBLISHED BY AUTHORITY

31 Vaisakha 1946(S)

(NO.PATNA 466) PATNA, TUESDAY, 21<sup>ST</sup> MAY 2024

PATNA HIGH COURT

NOTIFICATION

20<sup>th</sup> May 2024

Addenda and Corrigenda to Civil Court Rules of the High Court of Judicature at Patna  
(Volume-I)

C.S. (Civil) No. – 79

No. (XLIXD-01-2023)-430 (R)/ A.D. (Rules)--Rules Department – Below Note – 4  
of Rule-4 of the Civil Court Rules of the High Court of Judicature at Patna the following  
Note-5 is introduced :

“Note-5 - Wherever in these Rules the words ‘signature’/ ‘signed’ appear, a judgment or an order or an administrative order duly signed digitally using digital/electronic signature by an authority or authorities shall have the same force and effect as were earlier signed manually.”

By order of the Court,  
Pradeep Kumar Malik,  
Registrar General.

PUBLISHED AND PRINTED BY THE SUPERINTENDENT,  
BIHAR SECRETARIAT PRESS, PATNA,  
BIHAR GAZETTE (EXTRA) 466—571+10  
Website:<http://egazette.bih.nic.in>

(42237-42287)  
Memo No. \_\_\_\_\_/AD (Rules) Dated, the 20<sup>th</sup> May, 2024

Copy forwarded to the :-

1. Secretary General, Supreme Court of India, New Delhi
  2. Principal Secretary to Govt. Of Bihar, Home Deptt., Patna
  3. Principal Secretary to Govt. Of Bihar, Law Deptt., Patna
  4. Director General of Police, Bihar, Patna
  5. I.G. (Prison) and Director, Correctional Services, Bihar, Patna
  6. Director, Public Prosecution, Bihar, Patna
  7. Director, Bihar Judicial Academy, Patna
  8. Advocate General, Bihar, Patna
  9. Additional Solicitor General, Patna High Court, Patna
  10. Member-Secretary, BSLSA, Patna
  11. Secretary, Bar Association, Patna
  12. Secretary, Advocate Association, Patna
  13. Secretary, Lawyers' Association, Patna
  14. Chairman, Bar Council of Bihar, Patna to forward this letter to all the Bar Associations of the State.
  15. All District & Sessions Judge, with regard to circulate this notification amongst all the Judicial Officers working in their respective Judgeships.
- For information and necessary action.

  
Registrar General

(42288 - 42325)  
Memo No.           /AD (Rules) Dated, the 20<sup>th</sup> May, 2024.

Copy forwarded to the :-

1. All Officers of the Court.
2. The Registrar -cum- P.P.S. to the Hon'ble the Chief Justice;
3. The Joint Registrar-cum-Additional P.P.S.s/ D.R.-cum-Senior Secretaries/ Assistant Registrar-cum-Secretaries attached to Hon'ble Judges of the Court for placing the same before their Lordships' for kind information;
4. Joint Registrar I/c, Civil Matters Pending; J.R. I/c, Criminal Appeal; J.R. I/c, Criminal and Civil Disposal; J.R. I/c Purchase, Stationery and Library; Joint Registrar I/c, Criminal Departments except Criminal Appeal; J.R.-cum-D.R. I/c, Criminal (Miscellaneous), Original & Election Deptt., M.J.C., M.A.; D.R. I/c, Criminal (Miscellaneous) Quashing; Section Officers I/c A.D(Appointment); A.D. (Miscellaneous); Vigilance Cell; *Computer Cell.*
5. Deputy Registrar (IT) (—) for kind information please.

  
Registrar General

(—) To upload it on the official website.